

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 6509 of 2021

Goutam Kumar Rout @ Goutam Kumar ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate

For the State : Mr. Md. Hatim , A.P.P.

Order No. 03

Dated 07th September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Sarwan P.S. Case No. 02 of 2021.

It has been alleged that about six months back the petitioner came to the parents' house of the informant and had taken her obscene photographs and thereafter on the pretext of making it viral had established physical relationship with her on several occasions.

In the 164 Cr.P.C. statement of the victim it has been stated that the photograph was taken by the petitioner while she was bathing and subsequently also some obscene photographs were taken which were sent to the mobile of her husband and brother. She has also stated that she was forcibly taken to the house of the maternal aunt of the petitioner where for two days physical relationship was forcibly established by the petitioner.

It appears that the informant is a married lady having three children. The tenor of the 164 Cr.P.C. statement clearly indicates that there was an illicit relationship between the informant and the petitioner. The petitioner appears to be in custody since 10.01.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Deoghar in connection with Sarwan P.S. Case No. 02 of 2021.

(RONGON MUKHOPADHYAY,J.)